

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 782/MP/2025

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : ACME Solar Holding Limited and Anr.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Petition No. 833/MP/2025 along with IA No. 103/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : AMPIN Energy Green Private Limited and Ors.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Petition No. 817/MP/2025

Subject : Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Juniper Green Cosmic Private Limited (JGCPL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Petition No. 319/MP/2023

Subject : Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022

Petitioner : NTPC Green Energy Limited (NGEL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, ACME, AMPIN, JGCPL & NGEL
Shri Siddharth Nigotia, Advocate, ACME, AMPIN, JGCPL & NGEL
Ms. Ranjitha Ramachandran, Advocate, PGCIL, PBTL & PNTL
Shri Aneesh Bajaj, Advocate, PGCIL, PBTL & PNTL
Shri Shubham Arya, Advocate, PGCIL, PNTL, PBTL, PASTL
Ms. Pallavi Saigal, Advocate, PGCIL, PNTL, PBTL, PASTL
Ms. Shirin Gupta, Advocate, PGCIL, PNTL, PBTL, PASTL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms
Shri Alok Shankar, Advocate, CTUIL
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Lashit Sharma, CTUIL
Shri T R Mohapatra, WRLDC
Ms. Momai Dey, WRLDC

Record of Proceedings

Due to a paucity of time, these matters could not be taken up for a detailed hearing and were accordingly adjourned.

2. Learned counsel for the Petitioners submitted that several Petitions involving similar issues have come to be filed before the Commission and hence, this batch of Petitions may also be tagged with them for further hearing, if deemed fit. He further submitted that in Petition No. 782/MP/2025, the Petitioner has now filed an amended memo of parties, impleading the concerned subsidiaries of PGCIL, which are implementing the relevant transmission elements/system, and accordingly, these impleaded parties may be directed to file their reply in the matter. He further submitted that in Petition No. 833/MP/2025, an IA has been filed by the Petitioner seeking impleadment of subsidiaries of PGCIL, which may be allowed, and the impleaded parties be directed to file their replies in the matter. He also added that insofar as Petition No. 817/MP/2025 is concerned, the pleadings are complete and the matter is ready for arguments. While highlighting the non-compliance by the Respondent, CTUIL, in Petition No. 319/MP/2023, he submitted that CTUIL has not filed its reply to the specific query raised by the Commission vide Record of Proceedings (RoP) dated 10.12.2024.

3. Learned counsel for CTUIL sought permission to file its compliance affidavit in Petition No. 319/MP/2023 in compliance with directions issued by RoP dated 10.12.2024.

4. Learned counsel for the Respondent, PGCIL, objected to the manner of impleading the parties by the Petitioner without any direction of the Commission or without even filing an IA for impleading the parties in Petition No. 782/MP/2025. In response thereto, the learned counsel for the Petitioner in Petition No. 782/MP/2025 sought liberty to file an amendment application in the matter. She also sought liberty to file replies within three weeks in Petition No. 782/MP/2025.

5. Learned counsel for PGCIL submitted that Petition No. 319/MP/2023 may not be tagged, as the issue is slightly different from other matters. Learned counsel for the Petitioner also agreed on this aspect. However, both learned counsels fairly submitted that they have no objection if, for the sake of convenience, this Petition is listed for hearing on the same day as the remaining Petitions.

6. Considering the submissions of the parties, the Commission directed as under:

Petition No.782/MP/2025

(a) The Petitioner is to file an appropriate application for impleadment of parties within three days.

(b) Subject to the above, issue notice to the Respondents, including the Respondents sought to be impleaded therein.

(c) The Respondents, including the impleaded Respondents, are to file their replies to IA and the Petition, if not filed already, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

Petition No. 833/MP/2025

(a) Issue notice on IA No. 103/2026.

(b) The Respondents, including the Respondents sought to be impleaded therein, are directed to file their replies to the IA and the Petition, if not filed already, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

Petition No.319/MP/2023

(a) CTUIL to file its compliance affidavit in terms of the Record Proceedings dated 10.12.2024 within two weeks.

(b) Petition No. 319/MP/2023 shall not be treated as being tagged with others but shall be listed for hearing on the same date.

7. The matters will be listed for the hearing on **8.9.2026 at 2.30 P.M.**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

